

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH  
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OA 103/2002

Wednesday, this the 14th day of August, 2002.

CORAM :

HON'BLE SHRI A.V. HARIDASAN, VICE CHAIRMAN  
HON'BLE SHRI T.N.T. NAYAR, ADMINISTRATIVE MEMBER

K.K. Narayanan,  
S/o K.K. Ittiathi,  
Caretaker,  
Central Administrative Tribunal,  
Ernakulam Bench,  
residing at No.C-10, GPRA Quarters,  
Kunnumpuram, Kakkanad,  
Ernakulam. ... Applicant

( By Advocate Mr. T.C. Govindaswamy )

Vs

1. Union of India rep. by  
The Secretary to the  
Government of India,  
Ministry of Personnel,  
Public Grievances & Pension,  
(Department of Personnel & Training),  
New Delhi.
2. The Deputy Registrar,  
Central Administrative Tribunal,  
Ernakulam Bench,  
Ernakulam.
3. The Registrar,  
Central Administrative Tribunal,  
Principal Bench,  
New Delhi.
4. M.O. Eapen,  
Section Officer,  
Central Administrative Tribunal,  
Ernakulam Bench,  
Ernakulam.
5. N. Raveendran Pillai,  
Section Officer,  
Central Administrative Tribunal,  
Ernakulam Bench,  
Ernakulam.
6. M.K. Balachandran,  
Upper Division Clerk,  
Central Administrative Tribunal,  
Ernakulam Bench,  
Ernakulam.

7. P.T. Johnson,  
Upper Division Clerk,  
Central Administrative Tribunal,  
Ernakulam Bench,  
Ernakulam.

8. M.K. Balachandran Pillai,  
Upper Division Clerk,  
Central Administrative Tribunal,  
Ernakulam Bench,  
Ernakulam.

9. V. Raveendran,  
Upper Division Clerk,  
Central Administrative Tribunal,  
Ernakulam Bench,  
Ernakulam. .... Respondents

( By Mr. C. Rajendran, SCGSC(R 1-3)

The application having been heard on 14.8.2002, the Tribunal on the same day delivered the following :

ORDER

HON'BLE SHRI A.V. HARIDASAN, VICE CHAIRMAN

This original application has come up before the Bench as the applicant has made a mention today.

2. The applicant has filed this application for the following reliefs :-

(a) Declare that the non-feasance on the part of the official respondents to include the applicant's name between Sl. No. 1&2 in Annexure A4, in implementation of Annexure A2, is highly arbitrary, discriminatory and unconstitutional.

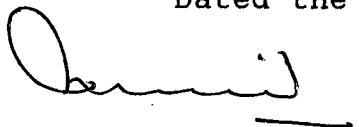
(b) Direct the official respondents to include the name of the applicant in Annexure A4 between Sl. No.1 & 2 and direct further to grant all consequential benefits on par with his next junior including arrears thereof, within a time limit as may be found just and proper by this Hon'ble Tribunal.

(c) Award costs of and incidental to this application.

(d) Pass such other orders or directions as deemed just, fit and necessary in the facts and circumstances of the case.

3. The applicant who is present in person states that the application is not pressed as he has already been granted the relief which he has sought.
4. Hence the application is closed as not pressed. No costs.

Dated the 14th August, 2002.



T.N.T. NAYAR  
ADMINISTRATIVE MEMBER



A.V. HARIDASAN  
VICE CHAIRMAN

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